(b) whether Government proposes to take any step in this regard and if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR) : (a) and (b) There is no such proposal under consideration of the Government for giving constitutional status to the manifesto of the political parties. Further, the recognition and de-recognition of political parties is based on the poll performance of political parties as provided under Paragraphs 6A and 6B and in terms of Paragraph 16A of the Election Symbol (Reservation and Allotment) Order, 1968.

**Use of regional languages in High Courts**

717. SHRI MANSUKH L. MANDAVIYA :
SHRI PARSHOTTAM KHODABHAI RUPALA :
SHRI BHARATSINH PRABHATSINH PARMAR:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the action taken by the Ministry, as on date, in consultation with the Department of Official Language, Ministry of Home Affairs for necessary amendment in the existing constitutional provisions to permit use of regional languages of concerned States for judicial proceedings in High Courts; and

(b) by when the Central Government would grant permission to the requests of the State Governments in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR) : (a) and (b) Under Article 348(2) of the Constitution, Governor of the State can authorize the use of Hindi or any other language in proceedings of the High Courts having its principal seat in that State but with the prior consent of the President. In terms of this provision, proposals from State Governments to permit use of Tamil, Gujarati and Hindi in the proceedings of the Madras, Gujarat and Chhattisgarh High Courts respectively, were received.

Since comments of the Chief Justice of India are necessary before the Department of Official Language in Ministry of Home Affairs could consider such proposals, he was requested for his views on all the three proposals. The Chief Justice of India has intimated that the proposals regarding use of Hindi, Tamil and Gujarati in the High Courts of Chhattisgarh, Madras and Gujarat respectively have been considered by the Full Court of Supreme Court of India in the meeting held on 11.10.2012. The Full Court, after due deliberations, has decided not to accept the proposals and have reiterated

the earlier Resolutions of the Full Court of the Supreme Court adopted on 07.05.1997 and 15.10.1999 which were on these lines. The decision of Supreme Court has been conveyed to Department of Official Language in Ministry of Home Affairs.

**Loans to economically weaker persons by KVIC**

718. SHRI DHIRAJ PRASAD SAHU : Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the details of loan provided to economically weaker persons through Khadi Boards of Khadi and Village Industries Commission (KVIC) during each of the last three years and the current year, State-wise;

(b) whether any irregularities have been found in this regard during the said period; and

(c) if so, the details thereof and the action taken against the guilty officials?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIAPPA) : (a) Khadi and Village Industries Boards (KVIBs) of States/Union Territories (UTs) function under the administrative control of respective States/UTs and Khadi and Village Industries Commission (KVIC) provides some financial assistance to KVIBs under various schemes.

At present there are no schemes whereby KVIC provides loan to economically weaker persons. However, till 2011-12, KVIC used to provide loan to Khadi and Village Industries Institutions in North-Eastern Region. Details of loan provided by KVIC in the North-Eastern Region during last three years are as under:—

| Sl. No. | Year | Khadi Loan (in Rs. lakh) | Village Industries Loan (in Rs. lakh) |
|---|---|---|---|
| 1. | 2009-10 | 164.30 | 6.99 |
| 2. | 2010-11 | 178.60 | 0.72 |
| 3. | 2011-12 | 100.91 | - |

(b) and (c) Action in respect of irregularities is taken by KVIC and KVIBs as per rules on a continuing basis as and when any such instance is brought to their notice. The action includes cancellation of khadi certificate of the institution and